

ITEM NO.56

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 771/2026

TAMIL NADU MEDICAL OFFICERS ASSOCIATION & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 180959/2026 - STAY APPLICATION

WITH

MA 1901/2026 in W.P.(C) No. 415/2026 (X)

FOR ADMISSION

IA No. 181650/2026 - APPROPRIATE ORDERS/DIRECTIONS

Diary No(s). 37658/2026 (X)

IA No. 182977/2026 - APPLICATION FOR PERMISSION

Date : 28-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

Counsel for the
parties

Mr. P. Wilson, Sr. Adv.
Mr. Richardson Wilson, Adv.
Mr. Apoorv Malhotra, Adv.
Mr. Lokesh Krishna, Adv.
Mr. Aditya Ojha, Adv.
Mr. Goutham Bhaskar, Adv.
Mr. Aravind A, Adv.
Mr. Saran Raghunandhan, Adv.
Ms. Sapna Pillai, Adv.
Mr. Ankit Sharma, Adv.
Mr. Mridul Gupta, Adv.
Ms. Anuradha Arputham, AOR

Ms. Rashmi Nandakumar, AOR
Ms. Yashmita Pandey, Adv.

Miss Madhulika Upadhyay, AOR

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Prashanto Chandra Sen, Sr. Adv.
Mr. B. Karunakaran, AOR

Ms. Azka Sheik Kalia, Adv.

Ms. Aishwarya Bhati, A.S.G.

Ms. Madhulika Upadhyay, AOR

Mr. Akshat Agarwal, Adv.

Ms. Nasadiya Singh, Adv.

Mr. Kartikeya Asthana, Adv.

Ms. Shreya Jain, Adv.

Mr. Santosh Kumar, Adv.

Mr. Gaurav Sharma, Sr. Adv.

Ms. Mithu Jain, AOR

Mr. Shashwat Jaiswal, Adv.

Ms. Diksha Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned counsel appearing for the State of Tamil Nadu as well as the association represented by Mr. P. Wilson, learned senior counsel, appearing for the respondents. We have also heard Mr. Gaurav Sharma, learned senior counsel appearing for National Medical Commission.
2. Having heard Ms. Aishwarya Bhati, learned Additional Solicitor General and Ms. Rashmi Nandakumar, learned counsel, appearing for the applicants, we direct the State of Tamil Nadu to revert the unfilled 151 superspeciality seats to the DGHS by tomorrow i.e. 29.07.2026.
3. The DGHS shall complete the process of second round of counselling expeditiously.
4. It is also directed that the counselling shall be conducted on the same percentile and if, after the second round of counselling, a decision is to be taken to reduce the percentile, then 50% of such seats shall be reverted to the State of Tamil Nadu and the remaining 50% seats shall be filled through subsequent counselling by the DGHS as per the renewed percentile.

5. Re-list the matter on 18.08.2026.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR